

Decentralized plan for highway projects

2068.SHRIMATI MOHSINA KIDWAI:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has recently directed the National Highway Authority of India (NHAI) to work out a decentralized plan for proper supervision and timely implementation of highway projects;

(b) if so, the details of the highway projects which are not running as per schedule with reasons therefor; and

(c) the details of strategy chalked out of ensure timely implementation of the highway projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) For proper supervision and timely implementation of highway projects, Project Implementation Units have been established in various states to oversee the implementation of projects with the assistance of Supervision/Independent Consultants.

(b) and (c) The State-wise details of highway project under implementation which are not running as per schedule are given in the Statement-I (*See below*). The reasons for delay include delay in land acquisition, utility shifting, environment and forest clearances, poor performance of contractors, and law & order problems in some states etc. In order to expedite completion of projects, progress of works is monitored regularly and action is taken against poor performing contractors, besides measures taken to resolve issues like land acquisition and grant of clearances etc. The details of strategy to ensure timely implementation of the NHDP projects are given in the Statement-II.

Statement-I

*Statewise details of highway project stretches under implementation
which were not running as per schedule*

Sl. No.	Name of the State	No. of Projects	Total Length (in Km)	Length Completed (in Km)
1	2	3	4	5
1.	Andhra Pradesh	2	97.75	82.60
2.	Assam	26	629.80	00.00
3.	Bihar	14	486.09	169.06
4.	Chhattisgarh	1	45.00	00.00
5.	Gujarat	2	161.70	153.00
6.	Haryana	2	41.70	41.70
7.	Jammu and Kashmir	7	134.53	27.60

1	2	3	4	5
8.	Jharkhand	1	78.75	75.28
9.	Karnataka	6	160.24	102.98
10.	Kerala	1	40.00	25.00
11.	Madhya Pradesh	8	367.05	98.03
12.	Madhya Pradesh [1]/Rajasthan [9]	1	10.00	0.00
13.	Madhya Pradesh [68.5]/ Uttar Pradesh [11.5]	1	80.00	0.00
14.	Maharashtra	10	412.55	296.58
15.	Orissa	2	106.51	51.20
16.	Punjab	2	93.00	58.35
17.	Punjab [29]/ Himachal Pradesh [11]	1	40.00	0.15
18.	Rajasthan	5	195.40	173.40
19.	Tamil Nadu	25	1134.32	922.86
20.	Uttar Pradesh	28	1220.17	597.11
21.	Uttar Pradesh[55]/Bihar[21]	1	76.00	75.10
22.	West Bengal	4	65.23	15.40

Statement-II

Strategy to ensure timely implementation of the NHDP projects

- a. The Contracts are regularly monitored at various levels such as by Supervision Consultant, Project Directors, Senior officers of NHAI. Progress reviews are also held at the level of Chairman, NHAI, Secretary, Department of Road Transport & Highways.
- b. State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest / pollution / environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.
- c. A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre - State issues such as land acquisition, utility shifting, environment approvals, clearance of RGBs.
- d. The procedure of issue of Land Acquisition notifications has been simplified. Earlier all the notification under NH Act were vetted by the Ministry of Law. Recently, an amendment has been

made in the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.

- e. To expedite the construction of RGBs an officer of the Railways has been posted to NHAI to coordinate with Ministry of Railways. MOU has also been signed with M/s. IRCON for construction of some of the RGBs.
- f. Action has been taken against non performing contractors and they are not allowed to bid for future projects unless they improve the performance in existing contracts.
- g. The Terminated contracts have been re-awarded.

Pending of NHs projects due to objection by forest department

†2069. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that a stretch of 9000 km. out of sanctioned road projects of 30,000 km. National Highways, is pending due to land dispute/approval from Forest Department etc.;

(b) the States for which 30,000 km. National Highways was sanctioned;

(c) the States where the work has been started;

(d) the States where the construction work of National Highways has not yet been started due to objection raised by Forest and Environment Department; and

(e) the number of meetings and the rank of officers with whom the meetings were held with the concerned States during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No Sir. An aggregate length of 1074 km is affected due to delay in land acquisition/pending forest clearance out of sanctioned road projects.

(b) and (c) National Highway projects are sanctioned under National Highways Development Project (NHDP) in 21 States namely, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Jharkhand, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal wherein construction works have been started.

(d) There is no State where the construction work has not yet started due to objection raised by Ministry of Environment and Forest. However, the construction work has been affected in small sections of certain stretches due to pending clearance from Ministry of Environment and Forest/Hon'ble Supreme Court in the States of Assam, Maharashtra and Uttar Pradesh.

† Original notice of the question was received in Hindi.